

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:7330  
ANSWERED ON:13.05.2005  
OFFICERS IN BANK OUTSIDE CVC JURISDICTION  
Chinta Mohan Dr. ;Nitish Kumar Shri

**Will the Minister of FINANCE be pleased to state:**

- (a) whether officers belonging to certain categories in Public Sector banks have been kept out of the purview of Central Vigilance Commission (CVC);
- (b) if so, the details of such categories; and
- (c) the measures being taken or proposed to be taken to check irregularities among the officers of such categories ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a),(b)&(c) Vigilance cases of the officers of the level of Scale – V and above in the Public Sector Banks are referred to the Central Vigilance Commission (CVC) for advice. This decision has been taken by CVC keeping in view the large number of cases being referred to the Commission for advice, particularly as a result of changing scenario in banking industry. All Public Sector Banks have Vigilance organizations for taking concerted action against corruption, frauds etc. and these organizations are headed by Chief Vigilance Officers (CVOs) appointed from outside the concerned bank. CVC monitors the cases with respect to officers outside its jurisdiction through the monthly/annual reports of CVOs. CVC has also started vigilance audit of specific organizations, wherever required, to monitor the overall vigilance administration.